

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA.139/95

dated : 10-2-95

1. M. Anandam
2. S. Ravinder
3. Md. Miya Jani
4. K. Srinivas
5. Md. Ankoos
6. R. Kumara Swamy
7. G. Rajanarsu

: Applicants

The Supdt. of Post Offices
Hanamkonda Division
Hanamkonda

: Respondent

Counsel for the applicants

: P. Rathaiah
Advocate

Counsel for the respondent

: N.V. Ramana
Addl. SC for Central Govt.

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

P. R.

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN I

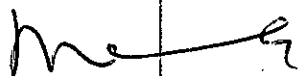
Heard Shri P. Rathaiah, learned counsel
for the applicant and also Shri N.V. Ramana,
learned standing counsel for the Respondents.
2. The applicants are working as ED staff.
Till 31-10-94 they were being paid allowances
at the rate of Rs.240/- p.m. from 1-11-94. No. A/Rev. n./94 dated 17-11-94, it is stated that
ED staff in Hanumakonda division including these
7 applicants will be paid at the rate of Rs.240/-
p.m. from 1-11-94. A copy of letter No. ST/LC-4/95
dated 10-2-95 addressed by P.M.G. Hyderabad to
Supdt. of Post offices, Hanumakonda division is
produced which states that pending consideration
of re-fixation of the allowances of these ED staff
they should be permitted to draw at the rate of
Rs.420/- p.m. from 1-11-94. Hence it is stated
for the Respondents that this OA has become
infructuous. But the learned counsel for the
applicant submitted that ^{as} it is only a tentative
arrangement pending consideration of re-fixation,
the matter has to be considered. In the absence
of the relevant material, ~~it cannot~~ it cannot
be stated at this stage as to whether the allowances
will be
/re-fixed and if re-fixed, whether they will be
upwards or downwards. As such, it is just and
proper to dismiss this OA as being infructuous by

✓
-/-.....2

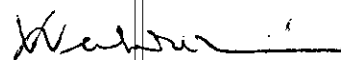
(25)

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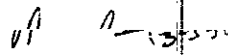
giving liberty to the applicants to move this Tribunal under Section 19 of the A.T Act in case there is going to be re-fixation and if it is going to be downwards. Subject to the above, the OA is dismissed at the admission stage itself. No costs. //




(R. RANGARAJAN)
Member (Admn.)



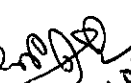
(V. NEELADRI RAO)
Vice-Chairman


Deputy Registrar(Judl.)

copy to:-

1. The Supdt of Post Offices, Hanamkonda Division  with copy of DO.
2. One copy to Sri. P.Rathaiah, CAT, Hyd.
3. One copy to Sri. N.V.Ramana, SC for Rlys, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

kku/-

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DA-139/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 10/2/1995.

ORDER/JUDGMENT: _____

M.A./R.A./C.A.No.

O.A.No.

In
139/95

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

~~Dismissed.~~ *at admission stage itself*

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No.order as to costs.

10/3/95
no spare copy

